

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6857/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in CRLA No. 173/2022 passed by the High Court Of Delhi At New Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

IA No. 103150/2023 - EXEMPTION FROM FILING O.T.

IA No. 94339/2023 - EXEMPTION FROM FILING O.T.

IA No. 103149/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Chander Uday Singh, Sr. Adv.  
Mr. Trideep Pais, Sr. Adv.  
Ms. Sanya Kumar, Adv.  
Mr. Sahil Ghai, Adv.  
Mr. N. Sai Vinod, AOR  
Ms. Aparajita Jamwal, Adv.  
Ms. Sudakshina Prasad, Adv.

For Respondent(s) Mr. Suryaprakash V.raju, A.S.G.  
Mr. Zoheb Hussain, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Rajat Nair, Adv.  
Dr. N. Visakamurthy, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The matter cannot be taken up in this combination of Bench.  
Hence, list the matter on 17.08.2023.

The counter affidavit be taken on record.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR